

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1542**  
TO BE ANSWERED ON 10<sup>th</sup> February, 2023

**NEW BUILDING BYE-LAWS FOR CANTONMENT BOARD**

1542. SHRI DINESH LAL YADAV “NIRAHUA”:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has received any proposal from Cantonment Board in reference to bringing in New Building Bye-Laws;
- (b) if so, the details thereof;
- (c) whether the Government proposes to notify New Building Bye-Laws to provide relief to cantonment residents, if so, the details thereof;
- (d) whether the Government is considering new freehold policy for Cantonment Boards, if so, the details thereof; and
- (e) whether the Government has fixed any timelines for its implementation, if so, the details thereof?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

- (a): Yes, Sir. Cantonment Board St. Thomas Mount cum Pallavaram has forwarded the draft building bye laws for obtaining approval of competent authority.
- (b): The draft Building Bye Laws have inter-alia been proposed based on the recommendations of Sumit Bose Committee on “Working of Cantonment Boards” keeping in view the National Building Code, Carrying Capacity of Cantonment area, fire rating of buildings, FSI of neighbouring municipality, security considerations of Military areas and incentivization for rain water harvesting & rooftop solar devices.
- (c): An expert agency was engaged by DGDE (MoD) to frame a suitable model of building bye-laws and re-development of civil or market areas of Cantonments. The agency has submitted its report on framing of bye-laws by Cantonment Boards and the same is under consideration.
- (d) & (e): A Policy for conversion of Old Grant and leased properties in Cantonments was issued by MoD on 18.06.1982 & 09.02.1995 and the same is presently in force.

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